

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.55/MP/2026 along with IA No.60/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.01.2014 (Procurers PPA) and Power Purchase Agreement dated 20.01.2014 (PTC PPA) seeking directions against UPPCL/PTC for payment of Change in Law compensation on account of shortfall of coal.

Petitioner : MB Power (Madhya Pradesh) Limited (MBPL)

Respondents : PTC India Limited (PTCIL) and Ors.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, MBPL
Shri Akshat Jain, Advocate, MBPL
Shri Shikhar Verma, Advocate, MBPL
Shri Avdesh Mandloi, Advocate, MBPL
Ms. Pooja Priyadarshini, Advocate, UPPCL
Shri Kunal Kashyap, Advocate, UPPCL
Shri Ravi Kishore, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. The learned counsel for the Petitioner, while highlighting that the issue involved lies in a narrow compass, requested that the matter be listed at an early date, preferably in the afternoon session.

2. The Petition, along with IA, will be listed for hearing on **17.9.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)